

## CONSTITUTION AND JURISDICTION

*Presently, Jhunjhunu judgship has sanctioned strength of one District & Sessions Judge, One Motor Accidents Claims Tribunal Judge , One Court of Protection of Children from Sexual Offences Judge, One Court of Family Judge, Four Additional District & Sessions Judges, , One court of Civil Judge (Senior Division) & Chief Judicial Magistrate, Five courts of Civil Judge (Senior Division) & Additional Chief Judicial Magistrate, One Court of Juvenile Justice Board, and Six courts of Civil Judges (Junior Division) & Judicial Magistrate with one Gram Nyayalya. District & Sessions Judge is the head of the department and takes all decision in Administrative and financial matters. The District & Sessions Judge and Additional District & Sessions Judge also exercise the powers of Appellate Authority under the various Acts.*

**However, the individual Jurisdiction of each officer is as follows:**

1	District & Sessions Judge, Jhunjhunu	<ul style="list-style-type: none"><li>Ø Deals with Sessions Cases.</li><li>Ø Appeal authority of rent control Act. Cases.</li><li>Ø Probate cases with unlimited jurisdiction.</li><li>Ø Appel authority of Civil &amp; Criminal Matters whose magistrate Trail</li><li>Ø Special Judge NDPS.</li><li>Ø Civil Suits (Valuation above 5 Lakhs)</li><li>Ø Chairman, District Legal Services Authority, Jhunjhunu.</li><li>Ø Chairman, Permanent Lok Adalat.</li></ul>
2	Family Court, Jhunjhunu	<ul style="list-style-type: none"><li>Ø Deals with all Family Matters (Except Khetri and chirawa Jurisdiction )</li></ul>
3	POCSO Court, Jhunjhunu	<ul style="list-style-type: none"><li>Ø POCSO Matters</li></ul>
4	MACT Court, Jhunjhunu	<ul style="list-style-type: none"><li>Ø MACT Matters (Except Khetri and chirawa Jurisdiction )</li></ul>

5	SC/ST Court, Jhunjhunu	Ø SC/ST Matters (Jhunjhunu District)
6	Additional District & Sessions Judge, Jhunjhunu No. -1	Ø Electricity Act Cases. Ø Sessions cases (transferred by the DJ). Ø Civil cases (transferred by the DJ). Ø Appel authority of Civil & Criminal Matters, Whose magistrate trail (Transferred by the DJ).
7	Additional District Judge, Khetri	Ø Sessions Cases. Ø MACT Cases + Family matters.(Local jurisdiction) Ø Civil Suits (Valuation above 5 Lakhs. Ø Appel authority of Civil & Criminal Matters ( Whose magistrate trail) Ø Special Judge NDPS (Local jurisdiction)
8	Additional District & Sessions Judge, Jhunjhunu No. -2	Ø Sessions Cases (transferred by the DJ). Ø Civil Suits (Transferred matters). Ø Appel authority of Civil & Criminal Matters ( Whose magistrate trail)

9	Chief Judicial Magistrate, Jhunjhunu	<p>Ø Rent Control Act cases.</p> <p>Ø Civil Suits (between Rs. 2 Lakhs to 5 Lakhs).</p> <p>Ø Criminal Cases pertaining to Kotwali &amp; Bagar Police Stations.</p>
10	Additional Chief Judicial Magistrate, Jhunjhunu	<p>Ø Criminal Cases pertaining to Sadar, Mahila Police Station.</p> <p>Ø Civil Suits (between Rs. 2 Lakhs to 5 Lakhs) (Transferred by DJ).</p>
11	Additional Chief Judicial Magistrate, Khetri	<p>Ø Criminal Cases pertaining to Khetri Police Station.</p> <p>Ø Civil Suits (between Rs. 2 Lakhs to 5 Lakhs).</p>
12	Additional Chief Judicial Magistrate, Nawalgarh	<p>Ø Criminal Cases pertaining to Nawalgarh &amp; Mukandgarh Police Station.</p> <p>Ø Civil Suits (between Rs. 2 Lakhs to 5 Lakhs).</p>
13	Judicial Magistrate, Jhunjhunu	<p>Ø Criminal Cases pertaining to Mandawa, Ø Excise Police Station &amp; traffic Police station, Jhunjhunu</p> <p>Ø Civil Cases (upto Rs. 2 Lakhs).</p>
14	Judicial Magistrate, Khetri	<p>Ø Criminal Cases pertaining to Buhana &amp; Singhana Police Station.</p> <p>Ø Civil Cases (upto Rs. 2 Lakhs).</p>
15	Judicial Magistrate, Udaipurwati	<p>Ø Criminal Cases pertaining to GudhaGoudaji Police Station.</p> <p>Ø Civil Cases (upto Rs. 2 Lakhs).</p>
16	Judicial Magistrate, Chirawa	<p>Ø Criminal Cases pertaining to Chirawa Police Station</p> <p>Ø Civil Cases (upto Rs. 2 Lakhs)</p>
17	Judicial Magistrate, Pilani	<p>Ø Criminal Cases pertaining to Surajgarh &amp; Mandrela Police Station, Reorganized Excise Police Station Surajgarh</p> <p>Ø Civil Cases (upto Rs. 2 Lakhs)</p>
18	Gram Nyayalya, Nawalgarh	<p>Ø Criminal and Civil Cases under Gram Nyayalya Act</p>

19	Additional District Judge, Chirawa	<ul style="list-style-type: none"> <li>Ø Sessions Cases</li> <li>Ø Civil Suits (Valuation above 5 Lakhs</li> <li>Ø MACT Cases + Family matters.(Local jurisdiction)</li> <li>Ø Special Judge NDPS (Local jurisdiction)</li> <li>Ø Appel authority of Civil &amp; Criminal Matters ( Whose magistrate trail)</li> </ul>
20	Additional Chief Judicial Magistrate, Udaipurwati	<ul style="list-style-type: none"> <li>Ø Criminal Cases pertaining to Udaipurwati Police Station</li> <li>Ø Civil Suits (between Rs. 2 Lakhs to 5 Lakhs)</li> </ul>
21	Judicial Magistrate, Buhana	<ul style="list-style-type: none"> <li>Ø Criminal Cases pertaining to Buhana &amp; Pacheri Kala Police Station, Excise Police Station Buhana</li> <li>Ø Civil Cases (upto Rs. 2 Lakhs)</li> </ul>
22	Juvenile Justice Board, Jhunjhunu	<ul style="list-style-type: none"> <li>Ø Juvenile matters of prescribe act</li> </ul>
23	ACJ & JM Court, Jhunjhunu	<ul style="list-style-type: none"> <li>Ø Criminal Cases pertaining to Bisau and Malsisar Police Station</li> <li>Ø Civil cases Transferred by *DJ (upto rs 2 lakh)</li> </ul>
24	Additional Chief Judicial Magistrate, Pilani	<ul style="list-style-type: none"> <li>Ø Criminal Cases pertaining to Pilani Police Station</li> <li>Ø Civil cases (upto Rs 2-5 lakh)</li> </ul>